



2026:AHC-LKO:8217-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CIVIL MISC REVIEW APPLICATION DEFECTIVE No. - 184 of 2025

State Of U.P. Thru. Addl. Chief Secy. Rural
Engineering Deptt. Lko And 2 Others

.....Applicant(s)

Versus

Radhey Shyam Pandey And 4 Others

.....Opposite
Party(s)

Counsel for Applicant(s)

: C.S.C.

Counsel for Opposite Party(s)

:

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE SUBHASH VIDYARTHI, J.

**(Order on C.M.Application No.1 of 2025; Application for
Condonation of Delay)**

1. Heard Shri Anuj Kudesia, learned Additional Advocate General assisted by Shri Prafulla Kr. Yadav, learned Additional Chief Standing Counsel for the State.

2. Apart from the fact that there is a delay of 926 days' in preferring the review application seeking review of the judgment and order dated 23.01.2023 passed in Special Appeal No.77 of 2005; State of U.P. & Others vs. Radhey Shyam Pandey & Others by which the special appeal of the State was dismissed as infructuous on the statement of learned Standing Counsel for the State made on the basis of instructions, the points raised in the review application are not permissible as grounds for review. If at all, an application for recall of the aforesaid order could have been filed because there is no error on the part of the Court.

3. In view of the above, the application for condonation of delay and the review application are **disposed of**, accordingly, in the aforesaid terms.

(Subhash Vidyarthi,J.) (Rajan Roy,J.)

February 3, 2026

-Piyush-